

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.5097/Del/2016
Assessment Year : 2012-13

ANGLIAN SPORTS
MANAGEMENT GROUP PVT.
LTD., (FORMERLY ANGLIAN
BUSINESS SOLUTIONS PVT.
LTD.), 6E, 6TH FLOOR, M6,
UPPAL PLAZA, JASOLA
DISTRICT CENTRE
DELHI-110025
PAN : AAICA3626R

Vs. DCIT, CIRCLE 2(2),
New Delhi

(Appellant)

(Respondent)

Appellant by

: Miss Mansi Jain, CA

Respondent by

: Mr. Shri Prakash Dubey, Sr. DR.

Date of hearing

: 10.12.2020

Date of pronouncement

: 10.12.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2012-13 is directed
against the order of learned CIT(A)-I, New Delhi dated 20th December, 2016.

2. The Ld. Counsel for the assessee vide email dated 03.12.2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar